

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3384 of 2020**

Om Kishor

... .. **Petitioner**

**Versus**

1. The State of Jharkhand

2. Laxmi Bharti

... .. **Opposite Parties**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

For the Petitioner

: Mr. H.K. Shikarwar, Advocate

For the State

: Mr. Santosh Kr. Shukla, A.P.P.

For the O.P. No. 2.

: Mr. Mahesh Tewari, Advocate

02/09.09.2020 Defects as pointed out by the office are ignored.

Mr. H.K. Shikarwar, learned counsel for the petitioner seeks permission to withdraw this application. Mr. Santosh Kr. Shukla, learned A.P.P. as well as Mr. Mahesh Tewari, learned counsel appearing for the opposite party no. 2 do not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

**(R. Mukhopadhyay, J.)**

Alok/-